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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 1147 of 1987

S.K. Nanda Applicant.

Versus

Union of India & others Respondents.

Hon'ble S. Zaheer Hasan, V.C.

Admit.

2. Heard learned counsel for the parties. Normally ~~the~~ Government servant is not transferred in mid-session inspite of the fact that his stay is over due. The applicant's son is reading in M.A. final and the daughter is in B.A. final at Dehradun. It might creat some difficulty in making arrangements for the daughter's stay at Dehradun in the mid-session. The applicant undertakes that he will proceed to his new station when ordered immediately after the examinations of his son and daughter are over. The impugned order of transfer is stayed till the final examinations of his daughter and son are over. The moment examinations are over, the applicant will inform the authorities immediately.

3. The application is disposed of accordingly.
with cost on respondent

[Signature]
 18.2.88
 Vice-Chairman.

Dated: February 18, 1988.

PG.